

127, 128,
129, 130, 131

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD**

SPECIAL BENCH - COURT 1 (HEARINGS THROUGH VIDEO CONFERENCE)

**PRESENT: HON'BLE SHRIMADAN BHALCHANDRA GOSAVI- MEMBER JUDICIAL
HON'BLE SHRI VEERA BRAHMA RAO AREKAPUDI - MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.07.2021 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 72, 193, 629, 785& 858/2020 in CP (IB) No. 181/7/HDB/2019
NAME OF THE COMPANY	IRIS Electro Optics Pvt Ltd
NAME OF THE PETITIONER(S)	Laxmi Kantha Rao Thota
NAME OF THE RESPONDENT(S)	IRIS Electro Optics Pvt Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Resolution Professional for the Corporate Debtor appeared. IA No.857 of 2019 is filed by the Resolution Professional for passing order of liquidation. CIRP has commenced almost 800 days ago. This Adjudicating Authority has no option but to pass order of liquidation.

Be that as it may, Learned counsel for the Bank of India appeared and pointed out that IA No.785 of 2020 is filed by Bank of India for recalling order of admission and against commencement of CIRP. Said application has been dismissed by this Adjudicating Authority. The matter was carried before the Hon'ble NCLAT. The Hon'ble NCLAT directed this Authority to reconsider that application. However, Bank of India has not produced a copy of the said order of the Hon'ble NCLAT for the last two years. We, therefore, direct Bank of India to produce copy of order of the Hon'ble NCLAT within seven days without fail. Or else further orders will be passed.

The matter to appear for further consideration along with IA No.857 of 2019 on 12.08.2021.


**MEMBER
(TECHNICAL)**

Karim


**MEMBER
(JUDICIAL)**